

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IB/498/ND/2023

IN THE MATTER OF:

M/s B L Kashyap And Sons Limited	...	Applicant
Versus		
Supertech Realtors Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhimanyu Mahajan, Ms. Anubha Goel and Mr. Mayank Joshi, Adv.
For the Respondent	: Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Gunjan Arora, Mr. Amritesh Krishna, Ms. Ayushi Mishra, Adv.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Mr. Maynak Joshi, Learned Counsel for the applicant is present through video-conferencing and has submitted that they have filed an application for withdrawal of the main matter. The same is yet to be listed on e-portal. Mr. V. Siddharth, Learned Counsel for the respondent is also present through video-conferencing. Let this matter be posted to 01.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)